(1) For meeting the LPG cylinder requirement IOC has already imported 5000 tonnes of special quality steel and has also obtained a fresh import licence for 5000 metric tonnes of LPG steel to cover its full cylinder requirements upto 1975-76.

(2) IOC has finalised arrangements with the Railways for manufacture of : 60 tank wagons on joint ownership basis in order to facilitate bulk LPG movement from Koyali Refinery to Shakurbasti

(3) Orders have been placed for the manufacture of 16 tank trucks for bulk movement of LPG. Orders for another 14 are being processed.

(4) A new bottling plant has been planned at Kanpur and is likely to come in operation by mid-1975.

(5) Work is also in progress to expand LPG bottling plant facilities at Shakurbasti.

(*t*) Additional loading and unloading facilities for tankwagons are being provided at Koyali and Shakurbasti.

Unlifting of Heavy Electric Equipments

1515. SHRIMATI SUSHILA SHANKAR ADIVAREKAR :

SHRIMATI PRATIBHA SINGH:

SHRIMATI SUMITRA G. KUL-, KARNI :

Will the Minister of RAILWAYS be [pleased to state :

(a) whether it is fact that heavy elec- I trical equipments such as traction motors, generators and control gears worth about Rs. 14 crores including Rs. 2.99 crores worth of equipment meant for the railways manufactured by the Bharat Heavy Electricals Limited Bhopal are lying unlifted;

(b) if so, the reasons for the delay in lifting the equipments; and

(c) what steps are being taken to ensure that the respective parties for whom equipment is manufactured lift the same within the time limit prescribed on pain of penalty ?

to Questions

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH) : (a) It is correct that Rs. 2.99 crores of equipment against earlier orders placed by railways have had to be held back. The remaining equipment evaluated at approximately Rs. 11.00 crores represents partly supplies destined for State Electricity Boards and value of in process inventories destined for other than railways.

(b) This is on the lequest made by railways because of the outback on production programme of locomotives predicated by financial constraints.

(c) As soon as the current financial contraints ease with expansion of production programmes the supplies will be rescheduled. The railways have from March 1974 requested M/s. Bharat Heavy Elec-tricals Limited to rephase their production: programmes to suit the altered pattern of railway locomotive manufacture regulated by the financial outlays.

Reports submitted by Shri Gajendra Gadkar, Chairman Law Commission

1516. SHRI RABI RAY: Will the Minister of LAW, IUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of reports submitted by Shri Gajendragadkar, Chairman so far to Government on behalf of the Law Commission; and

(b) what action has been taken on those reports ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SHRIMATI SAROJINI MAHISHI) (a) and (b) The Law Commission of India has submitted eighteen reports under the Chairmanship of Shri P. B. Gajendragadkar. List of Reports along with the action taken thereon is annexed.

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Statement

45th Report			Implemented by the Constitu- tion (Thirtieth Amendment) Act, 1972.
46th Report	•	The Constitution (Twenty-fifth Amendment) Bill, 1971.	Consideration by the Parlia- ment at the time of passing the Bill. Hence implemented.
47th Report		Trial and Punishment of Socia and economic offences.	Recommendations of the Law Commission relating to the Customs Act, 1962, Central, Excises and Salt Act, 1944, Gold (Control) Act, 1968, Code of Criminal Procedure Foreign Exchange Regulation and Essential Commodities, as were acceptable to the Government, have been imple- mented through suitable legis- lation. Those pertaining to panel laws which are sought to be implemented by the Indian Penal Code (Amend- kealth Bill, 1972 and Public ment) which forms the sub- ject matter of Prevention of Food Adulteration (Amend- ment) Bill, 1974 are before the Joint Committees of the Houses. The recommenda- tions' regarding punishment for wilful failures to pay the taxes assessed under the Act, making false statement in de- claration, abetment of false return and taking away the taxation offences from the application of probation of Offenders Act, 1958 have been incorporated in the Taxa- tion of Laws (Amendment)- Bill, 1973, which is pending before the Select Committee.
48th Report		Some Questions under the Code of Criminal Procedure Bill, 970.	Recommendations of the Comi- mission were considered by the Joint Committee on ths Code of Criminal Procedure Bill, 1973. Hence implemented.
49th Report		The proposal for inclusion of Agricultural income in total income for purposes of deter- mining the rate of income- tax under the income-tax Act, 1961.	The Report was made at the instance of the Raj Committee constituted by the Ministry of Finance on the question of law. Since implemented by the Finance Act, 1973.
50th Report.		The proposal to include per- sons connected with public Examinations within the defi- nition of "Public Servant" in the Indian Penal Code.	It has been circulated to the Members of the Joint Commi- ttee on the Indian Penal Code. No further action is called for.
51st Report.		Compensation for injury-caused by automobiles in hit-and-run cases.	Under examination of the Mini- stry of Transport and Shipping.

87	Written Answe	rs [RAJYA SABHA]	to Questions 88
52nd Re	eport.	Estate Duty on property acq- uired after death.	Under examination of the Mi- nistry of Finance.
53rd Re	port.	Effect of Pensions Act, 1871 on the right to sue for pensions of retired members of the Public Services.	Under examination of the Mi- nistry of Finance.
54th Re 55th Re		Code of Civil Procedure. 1908. On the rate of interest for the period after decree and interests on costs under Section 34 & 35 C.P.C.	give effect to the recommenda-
56th Re	port.	On statutory provisions as to notice of Suit other than Section-80.	Under Examination.
57th Re	eport.	On Benami Transactions.	Do,
58th Ro	eport.	Structure and jurisdiction of Higher Judiciary.	Under Print and examination.
59th R	eport.	Hindu Marriage Act & Special Marriage Act.	Under Examination.
60th R	eport.	The General Clauses Act 1897.	Under Print.
-61st Ro	eport.	On certain problems connected with power of the States to levy a Tax on the Sale of goods and with the General Sales Tax Act, 1968.	Do.
62nd R	eport.	Workmen's Compensation Act,	1923. Do.

Amendment to MRTP Act

1517. SHRI RABI RAY: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether his attention has been drawn to the reports appeared in Economic Times. Delhi of the 3rd December, 1974, to the effect that Government have decided to make necessary amendments in the MRTP Act. (Monopolies and RestrictWe Trade Practices Act) and thereby enlarging the definition of Core sector; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDAB-RATA BARUA): (a) and (b) Government has seen the report in the issue of the "Economic Times" referred to. There is no proposal for amendment to the M.R.T.P. Act 1969 as reported.

Deal with U.S. Ann for drilling in Bombay High

1518. SHRI RABI RAY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that a team of Oil and Natural Gas Commission experts has gone recently to London to finalise a deal with the U.S. firm for drilling in Bombay High area;

(b) if so, what are the details thereof; and

(c) what is the full text of the agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI) : (a) to (c) A two-member team from the O.N.G.C. visited London last month to negotiate with a U.S. firm, ths terms of hiring a drilling vessel for stepping up drilling in Bombay High area. Subsequently, the Company withdrew its offer as the vessel could not be made available until after the middle of 1975.

अपर इण्डिया एक्सप्रैस में दूर्घटना

1519. श्री राजनारायणः क्या रेल मंत्री यह बताने की कुपा करेंगे कि:

(क) क्या सियालदा जाने वाली अपर